

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

....  
NEW DELHI: THE 23RD APRIL, 1976.

NOTIFICATION  
(INCOME TAX)

NO.1297 (F.NO.404/89/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.L. Sabharwal, who is a Gazetted Officer of the Central Govt. to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.L. Sabharwal takes over as Tax Recovery Officer.

Sd/-

(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

No.1297 (F.No.404/89/76-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Patiala II, Patiala,
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General, New Delhi.
4. The Accountant General, Punjab, Simla.
5. Chief Secretary, Govt. of Punjab, Chandigarh.
6. Shri P.H. Ramchandani, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section, DI(RS&P); New Delhi.
8. Guard File.
9. The Director, IRS (DT) Staff College, Nagpur.

Sd/-

DEPUTY SECRETARY TO THE GOVT. OF INDIA

Authorised for issue.

*S.C. Prasad*  
(S.C. Prasad)

Officer on Special Duty,  
Directorate of Inspection, (RS&P),  
No.CC/ITCC/1285/347/RSP/76.